

1

MCRC-24540-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

#### **BEFORE**

## HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 10<sup>th</sup> OF JULY, 2025

#### MISC. CRIMINAL CASE No. 24540 of 2025

### **ANIKET**

Versus

#### THE STATE OF MADHYA PRADESH

Appearance:

Shri Mukesh Sinjonia - Advocate for the applicant.

Shri Virendra Khadav- G.A. for the State.

#### **ORDER**

They are heard. Perused the case diary/challan papers.

- 2] This is the applicant's first bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as he / she is implicated in connection with Crime No.74/2025 registered at Police Station Mandleshwar, District Khargone (MP) for offence punishable under Sections 108 and 3(5) of the Bharatiya Nyaya Sanhita, 2023. The applicant is in custody since 09.04.2025.
- 3] The allegation against the applicant is of abetment of suicide of his wife Nikita, who died by hanging.
- 4] Counsel for the applicant has submitted that the deceased was under stress, as she could not conceive due to some complications, which has led to her suicide. It is also submitted that there are no allegations of any cruelty or ill treatment on the part of the applicant or demand of dowry. It is further submitted that the charge-sheet has been filed and the applicant is lodged in jail since 09.04.2025. Hence, it is submitted that the bail application be allowed and

MCRC-24540-2025

2

applicant be released on bail.

5] Counsel for the respondent / State, on the other hand, has opposed the

prayer.

6] Having considered the rival submissions, on perusal of the case diary and

considering the documents filed on record, this Court is inclined to allow the

present application.

7] Accordingly, without commenting on the merits of the case, the

application filed by the applicant is allowed. The applicant is directed to be

released on bail upon furnishing a personal bond in the sum of Rs.25,000/-

(Rupees Twenty Five Thousand) with one solvent surety of the like amount to the

satisfaction of the trial Court for his/her regular appearance before the trial Court

during trial with a condition that he / she shall remain present before the court

concerned during trial and shall also abide by the conditions enumerated under

Section 437 (3) Criminal Procedure Code, 1973.

8] M.Cr.C. stands *allowed* and *disposed of*.

Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Bahar